

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 45/RP/2022

in

Petition 279/GT/2020

Coram:

**Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member**

Date of Order: 21st February, 2023

In the matter of

Review petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulations 103(1) and 103 (2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, and Regulations 76 (Power to Relax) and 77 (Power to Remove Difficulty) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, seeking review of Order dated 29.08.2022 passed by the Hon'ble Commission in Petition No. 279/GT/2020 for revision of Auxiliary Energy/Power Consumption (AEC/APC) allowed for the Tripura Gas Based Power Plant (101MW) of North Eastern Electric Power Corporation Limited, Shillong for the period 01.04.2019 to 31.03.2024.

And

In the matter of

North Eastern Electric Power Corporation Limited,
Brookland Compound, Lower New Colony,
Shilong – 793 003, Meghalaya

.... Review Petitioner

Vs

1. Tripura State Electricity Corporation Limited,
Bidyut Bhawan, Dong Parmaw, Lapalang,
Shilong – 793 006, Meghalaya

2. North Easter Regional Power Committee,
NERPC Complex, Dong Parmaw,
Lapalang, Shilong – 793 006, Meghalaya

3. North Easter Regional Power Committee,
Dongtieh, Lower Nongrah, Lapalang,
Shilong – 793 006, Meghalaya

... Respondents



Parties present:

Shri Devapriya Choudhury, NEEPCO
Shri Susanta Deka NEEPCO
Shri Munin Choudhury, NEEPCO
Shri Ripunjoy Bhuyan, NEEPCO
Ms. Elizabeth Pyrbot, NEEPCO

ORDER

Petition No. 279/GT/2020 was filed by the Review Petitioner for determination of tariff of Tripura Gas based Power Plant (101 MW) (in short 'the generating station') for the period 2019-24 in accordance with the provisions of the 2019 Tariff Regulations and the Commission vide its order dated 29.8.2022 (in short 'the impugned order') 'disposed of the same. Aggrieved thereby, the Review Petitioner, has filed this Review Petition on the ground that there is error apparent on the face of the record, raising the following issue:

(i) Approve the Auxiliary Energy consumption (AEC) as 3.50 % for combined cycle in respect of the generating station'.

Hearing dated 24.1.2023

2. The Review Petition was heard on 'admission' on 24.1.2023. During the hearing, the representative of Petitioner, made detailed oral submissions in the matter, in support of the prayer for review of the impugned order.

3. The Commission, after hearing the representative for the Petitioner, directed as under:

(a) The Review Petitioner shall serve copy of the Review Petition on the Respondents on or before **24.2.2023**. The Respondents are directed to file their replies 'on admissibility' as well as on merit of the review petition, on or before **10.3.2023**, after serving copy to the Review Petitioner, who may file its rejoinder,



if any, by **20.3.2023**. Pleadings shall be completed by the parties within the due date mentioned and no extension of time shall be granted for any reason.

4. Review Petition shall be listed for hearing on **24.3.2023**.

Sd/-
(Pravas Kumar Singh)
Member

Sd/-
(Arun Goyal)
Member

Sd/-
(I. S. Jha)
Member

